

has been published in the flight safely cliest (special double issue) January/February, 1994. It has referred to an accident to an aircraft of a Norwegian ship building company; Norwegian safety investigators have traced the inflight breakup and crash to sub standard parts.

In the article, it is mentioned that ever the Federal Aviation Administration' (FAA) fleet of 62 aircraft bias an approved parts problem. The audit found that 39 per cent of \$ 32 million worth of aircraft parts stlocked at an FAA facility in Okal-noma were not approved parts.

(e) No case of usage of counterfeit plane spares has been found by Director General Civil Aviation (DGCA) in the recent past.

(d) to (f) Do not arise.

Conversion of Bangalore Airport into International Airport

4888. SHRI K. RAHMAN KHAN : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether Government are considering shifting of the existing Bangalore airport and to convert it into an International airport;

(b) if not, whether Government would consider improving the existing airport and to convert it into International airport; and

(c) whether Government would also coa-ster taking over the existing Airport area from Hindustan Aeronautics Limited and expand the passenger amenities and runway facilities in view of the increase in air-traffic ?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (c) The existing airport at Bangalore belongs to Hindustan Aero-nautics Limited. The National Airports Authority (NAA) maintains and operates a Civil enclave. At present, international chartered cargo flights arc operating from this airport. Government is examining various options, like development of additional facilities at this airport, construction of a new airport, etc. in consultation with the authorities of HAL and the State Government.

Tourism Action Plan

4889. SHRI AHMED MOHAMED BHAI PATEL : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to refer to answer to Unstarred Question 490 given in the Rajya Sabha on the 24rh February, 1994 and state :

(a) what are the main points of the dis-cussion paper prepared by the Ministry to augment tourist arrivals to India;

(b) by when the discussion on the Dis-cussion Paper is likely to be complied;

(c) to what extent tourist inflow will increase;

(d) what ate the areas or spots in the State where immediate restructuring will take place; and

(e) what are the facilities that will be provided to the tourists after their arrival in India ?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b) The main points in the Discussion Paper for augmenting tourist arrivals include improvement of air trans- port facilities to India and internal trans- port systems, integrated development of tourist centres, refurbishment of monu- ments and provision of tourist facilities around them, augmentation of accomoda- tion restaurants and other tourist facilities, development of manpower resources and strengthening of marketing efforts. The dis- cussions on the paper is likely to continue till the concerned ministries/agenetes are able to examine the proposals and take a final view regarding their implementation.

(c) The tourist inflow to the country is expected to increase to 5 million.

(d) and (c) The paper envisages the improvement of infrastructural facilities in the major tourist receiving centres, each of which is visited by at least one per cent of the tourists.

Leasing out of land by the National Airpotrs Authority

4890. SHRI ALLADI P. RAJAKUMAR Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether it is a fact that the National Airports Authority has leased out 5 acres of land outside the Begampet airport;

(b) if so, to whom;

(c) what would be the duration of the lease period; and

(d) what are the pre-conditions ?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (d) Yes, Sir. A land measuring 4.4 aores at civil airport Hyderabad has been leased for 30 years to M/s. Shakti Resorts & Hotels for construction of a hotel on the following conditions :—

(i) The Party shall pay a sum of Rs. 5 lakhs as a one time settlement.

(ii) The project implementation period is 66 months. During this period, the licence is to pay 1/3rd of the normal licence fee @ Rs. 16/- per sq. ft. p.a. and thereafter on commencement of commercial operations, pay normal licence fee @ Rs. 16/- per sq. ft. p.a. to be increased by 15% after every 5 years.

(iii) In addition to the licence fee, the party has to pay 0.5% on annual gross turnover which shall be increased to 1% when annual turnover crosses Rs. 10 crores or after 10 years of commercial operations whichever is earlier and shall be increased to 1.5% after 20 years of commercial operation by the licensee.

Proposals for tourist centres in Gujarat

4891. SHRIMATI URMILABEN CHIMANBHAI PATEL : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Gujarat Government had submitted some proposals to the Central Government during 1993-94 for development of existing tourist centres and setting up of some more centres in the State;

(b) if so, the number of proposals cleared;

(c) the number of the districts where these tourist centres are being set up; and

(d) the amount sanctioned for each of these tourist centres and the target date for their completion ?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (d) Yes, Sir. The State Government of Gujarat submitted seven proposals for development of tourism in the State during 1993-94. All the seven proposals amounting to Rs. 65.76 lakhs have been sanctioned by the Central Government. The projects/schemes sanctioned during 1993-94 with amount, are given below :

(Rs. in lakhs)

Sl. No.	Name of the project/s scheme	Amount sanctioned
1.	Tourist complex at Nal-sarovar	19.68
2.	Cafeteria at Porbandar	14.60
3.	Floodlighting of Somnath Temple	17.46
4.	Two units of Spirit Type land-sailing Yatch	4.48
5.	Navratri Festival	1.85
6.	Tarnetar Fair	2.69
7.	Publicity Support	5.00

मुक्त आकाश नीति में कमियां

4892. मौलाना मोहम्मदुल्ला खान आजमी : क्या नागर विमानन और पर्यटन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार को मुक्त आकाश नीति में त्रुटियां और कमियां पाई गई हैं; और

(ख) यदि हां, तो इस संबंध में सरकार द्वारा क्या सुधारात्मक कदम उठाये जा रहे हैं ?

नागर विमानन और पर्यटन मंत्री (श्री मुलाम नबी आजाद) : (क) जी, नहीं ।

(ख) प्रश्न नहीं उठता ।